

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2184
ANSWERED ON 18/12/2025**

VERIFICATION OF CANDIDATE'S AFFIDAVITS

2184 Shri Mallikarjun Kharge:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government has taken note of the Committee's observation that responses from both the Government and the Election Commission on creating a mechanism to verify candidate's affidavits were non-committal;
- (b) whether Government proposes to revisit those recommendations for a transparent affidavit-verification system using technology and real-time data checks and if so, the details thereof;
- (c) whether consultations have been held with the Election Commission or other agencies on the matter; and
- (d) if so, the details thereof and by when the verification mechanism would be put in place?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The matter pertaining to the mechanism of verification of candidates' affidavit is presently sub-judice before the Hon'ble Allahabad High Court, Lucknow Bench, in Public Interest Litigation (PIL) No. 29990 of 2021.

(c) and (d): Do not arise in view of (a) and (b).
